

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE NINETEENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 1135 OF 2026

Between:

Peta Pranathi, D/o. Peta Bhaskar Goud Aged about. 26 years, Occ. Student
R/o. H. No. 2-22, Jajapur, Narayanpet.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and health Department, Secretariat, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar Warangal Telangana State
3. National Commission for Indian System of Medicine and National Commission for Homeopathy (NCISM/NC, Rep by its Chairperson Ayush Bhavan BBlock GPO Complex INA New Delhi 110023
4. Ayush Admissions Central Counseling Committee (AACCC), Through its Chairman/Secretary, New Delhi.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction more particularly in the nature of Writ of MANDAMUS declaring the inaction of the respondents to conduct the III phase counseling for the MD Ayurveda Courses under competent authority Quota is arbitrary, illegal, capricious and violative of principles of natural justice and articles 14, 21 and 300-A of the Constitution of India and consequently Direct the respondents to conduct Stray Vacancy counselling giving opportunity to the petitioner and accordingly allot the seat to her

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to accept the applications of the Petitioner in physical form for ensuing counseling for admission into MD AYURVEDA Course for the academic year 2025-2026, pending disposal of the above writ petition in this Honourable Court

Counsel for the Petitioner: SRI. SHAKAPURAM RAMESH

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH
AND FAMILY WELFARE**

Counsel for the Respondent No.2: SRI T. SHARATH , SC FO KNRUOHS

**Counsel for the Respondent Nos. 3&4: SRI A. RADHA KRISHNA ,
SC FOR NCISM**

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.1135 of 2026

Dated: 19.01.2026

Between:

P. Pranathi

...Petitioner

And

The State of Telangana,
Rep., by its Principal Secretary,
Medical and Health Department, Secretariat,
Hyderabad and three others.

...Respondents

ORDER:

Heard Sri Shakapuram Ramesh, learned counsel for the petitioner;
Sri T. Sharath, learned Standing Counsel for Kaloji Narayana Rao University of
Health Sciences appearing for respondent No.2 and Sri A. Radha Krishna,
learned Standing Counsel for National Commission for Indian System of
Medicine (NCISM) appearing for respondent Nos.3 and 4.

2. The petitioner has sought writ of Mandamus to declare the inaction of the
respondents to conduct the third phase counselling for MD Ayurveda Courses

under competent authority quota as arbitrary, illegal and violative of principles of natural justice. She has also prayed for a direction to the respondents to conduct stray vacancy counselling by giving an opportunity to her and accordingly allot a seat to her for MD Ayurveda Courses.

3. Today, when the matter has been taken up, learned Standing Counsel for respondent No.3 has produced letter dated 13.01.2026 issued by NCISM, whereby the concerned departments of Ayush/Health of all States/Union Territories and the concerned Principals of Ayurveda, Siddha, and Unani (ASU) colleges have been requested to arrange additional round of counselling from 14.01.2026 to 23.01.2026.

4. Learned Standing Counsel appearing for respondent No.2 University submits that in line with the directions issued by NCISM, respondent No.2 University is in the process of issuing a notification for admission to the remaining vacancies as per merit. He submits that if the petitioner is otherwise qualified and meritorious, she may get admission.

5. Learned counsel for the petitioner submits that if the University is considering the case of the eligible candidates like the petitioner on the basis of merit in the stray vacancies left after the two rounds of counselling for the

admission to MD Ayurveda Courses, the grievance of the petitioner could be redressed.

6. In view of the submissions of the learned counsel for the parties, the writ petition is disposed of as respondent No.2 University is in the process of considering the case of the eligible candidates as per merit for admission to MD Ayurveda Courses as against the left over vacancies by the cut-off date. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**Sd/-K.BHAVANI SWAMY
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and health Department, Secretariat, T.S., Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal Telangana State
3. The Chairperson, National Commission for Indian System of Medicine and National Commission for Homeopathy (NCISM/NC, Ayush Bhavan BBlock GPO Complex INA New Delhi 110023
4. The Chairman/Secretary, Ayush Admissions Central Counseling Committee (AACCC), New Delhi.
5. One CC to SRI. SHAKAPURAM RAMESH, Advocate [OPUC]
6. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana, at Hyderabad [OUT]
7. One CC to SRI. T. SHARATH, SC FOR KNRUOHS [OPUC]
8. One CC to SRI. A. RADHA KRISHNA, SC FOR NCISM [OPUC]
9. Two CD Copies

B M/PMK

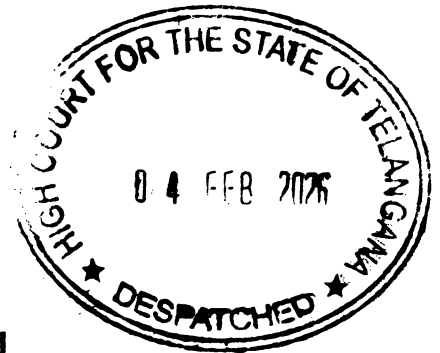
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HIGH COURT

DATED:19/01/2026

ORDER

WP.No.1135 of 2026



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

(12)
Kpr
31/1/26